

State Government officers impressing upon them the need for prompt settlement of dues.

(2) Heads of Circles have been advised that outstandings of more than Rs. 5,000 each should receive their special attention.

(3) Instructions were issued to Units reiterating the earlier instructions that disconnection for non-payment should be strictly enforced and there should be no hesitation in disconnecting any telephone, if the dues are not paid in time.

(4) An improved reporting system has been introduced so as to enable strict watch being kept centrally on the overall position.

(c) The position is gradually improving.

STATEMENT

Total telephone bills outstanding Unit-wise as on 1-4-73 in respect of bills issued upto 31-3-1973.

(Amount in lakhs of rupees)

| | | | |
|----------------------------|--------|---|--------|
| Andhra | 49.69 | } | 63.78 |
| Hyderabad Phones | 14.09 | | |
| Assam | | | 129.72 |
| Bihar | 59.46 | | 85.10 |
| Patna Phones | 25.64 | | |
| Madhya Pradesh | | | 84.17 |
| Maharashtra | 39.18 | } | 277.46 |
| Bombay Phones | 213.73 | | |
| Poona Phones | 10.07 | | |
| Nagpur Phones | 14.48 | | |
| Gujarat | 41.27 | | 55.94 |
| Ahmedabad Phones | 14.67 | | |
| Jammu & Kashmir | | | 50.91 |
| Kerala | | | 23.70 |
| Tamilnadu | 29.72 | | 91.40 |
| Madras Phones | 61.68 | | |
| Mysore | 22.46 | | 37.87 |
| Bangalore Phones | 15.41 | | |
| Orissa Circle | | | 30.26 |
| Punjab Circle | | | 71.84 |

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| | | | |
|----------------------------|--------|---|----------------|
| Rajasthan Circle | 33.05 | } | 49.98 |
| Jaipur Phones | 16.93 | | |
| Uttar Pradesh | 112.73 | | 128.70 |
| Kanpur Phones | 15.97 | | |
| West Bengal | 108.65 | | 257.06 |
| Calcutta Phones | 148.41 | | |
| Delhi Phones | | | 194.41 |
| TOTAL | | | 1632.30 |

USE OF HUSKING MACHINES IN COIR INDUSTRY IN KERALA

191. SHRI P. K. KUNJACHEN :

SHRI K. P. SUBRAMANIA
MENON :

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) how many husking machines are in use in coir industry in Kerala at present;

(b) the number of persons rendered unemployed due to the use of these machines; and

(c) whether Government have decided to allow mechanisation in matting section in coir industry; and if so, whether it will result in mass scale unemployment?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI Z. R. ANSARI): (a) Though the actual number of husking machines now in use in Kerala is not available, yet it is estimated that 283 husk beating machines may be in operation.

(b) The exact number of persons rendered unemployed is not known. However, with the introduction of husk beating machine, 85 per cent of the workers in the beating sector become surplus.

(c) Yes, the Government has taken a policy decision to mechanise the matting sector. This will not result in mass scale unemployment. On the other hand the new

schemes are aimed at providing fuller employment throughout the year.

REVOCATION OF UNUTILISED LICENCES

1,92. SHRI KALYAN ROY : Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government's attention has been drawn to the speech of the Union Minister for Heavy Industry as reported in the Amrita Bazar Patrika dated the 17th April, 1973 to the effect that licences will be revoked if firms fail to utilise them in time; and

(b) if so, the details of Government's policy in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : (a) Yes, Sir.

(b) Government are empowered by Section 12 of the Industries (Development and Regulation) Act, 1951 to revoke the industrial licences issued by them if the licensee fails without a reasonable cause to take effective steps to establish the capacity for manufacture of the articles licensed, within the time specified therefore. The

"effective steps" are defined in Rule 2 of the Registration and Licensing of Industrial Undertakings Rules, 1952. Government are laying greater emphasis on implementation. Instructions have been issued for systematic review of letters of intent, with a view to weeding out unimplemented ones.

POLITICAL PENSION GRANTED DURING BRITISH REGIME

193. MISS SAROJ PURUSHOTTAM KHAPARDE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that certain individuals in the country are receiving huge amount as political pension since the British days ;

(b) if so, the conclusive lists of such persons ;

(c) whether Government have decided to discontinue such pensions; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b) According to the information furnished by the Accountants General, the number of persons drawing political pensions from the Central Revenues exceeding Rs. 12,000 per annum is 13 as in the list attached.

(c) and (d) The matter is being examined.

STATEMENT

List of persons drawing political pensions more than 12000 p.a.

| S.No. | Name of persons | Reasons for the grant of political pension | Amount p.a. Rs. |
|-------|---|--|--------------------|
| 1. | Raja Dibya Singha Deb, hereditary Superintendent of Shri Jagannath Puri Temple. | In lieu of territorial rights. | 25,600.00 |
| 2. | Porlathri Sankara Varma, Valiya Raja of Kodathanad | Compensation for territory | 13,801.00 |
| 3. | Padin Hare Kovilakom Manavadan alias Kunhattau Thampuram, Raja of Kozhikode. | Do. | 69,663.25 |